

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-142/2007/5245/A**

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Mridu Chanda Bordoloi,  
District & Sessions Judge,  
Sivasagar.

Dated Guwahati, the <sup>th</sup> 19 June, 2024.

Sub:- **Casual leave and Restricted holiday.**

Ref:- Your letter No. DJSV/STDR/F-87/3578/2024, dtd. 13.06.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **three days casual leave on 18.06.2024, 19.06.2024 and 21.06.2024, restricted holiday on 20.06.2024, along with station leave permission, from the morning of 16.06.2024 till the morning of 24.06.2024.** The Addl. Sessions Judge-cum-Special Judge, POCSO, Sivasagar, and in her absence, the next senior most Judicial Officer available at the station will remain in charge of your Court and Office during your absence.

Yours faithfully,

*sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-142/2007/5246/A, dated** 19-06-2024

Copy to:

✓ 1. The Project Manager, Gauhati High Court.

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**JT. REGISTRAR (VIGILANCE)**